

FORM G
INVITATION FOR EXPRESSION OF INTEREST
FOR AJS AGRO TRADE PRIVATE LIMITED
Involved in wholesale trading of agricultural commodities and raw materials
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1	Name of the corporate debtor along with PAN & CIN/ LLP No.	AJS Agro Trade Private Limited CIN: U51211CT2020PTC011119 PAN: AAUCA6039Q
2	Address of the registered office	Hazi Zikarbhai Dhebar, beside vidya hospital, Main Road, Shankar Nagar, Raipur, Chattisgarh, India - 492002.
3	URL of website	Not Applicable
4	Details of place where majority of fixed assets are located	Not Applicable
5	Installed capacity of main products/ services	Not Applicable
6	Quantity and value of main products/ services sold in last financial year	Not Applicable
7	Number of employees/ workmen	Nil
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Request Email at- ajsagrotrade.cirp@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Category A - For PRAs that are - Body Corporate (Public Limited / Private Limited) /Partnership (Firm / LLP)/HUF/ Individual (Sole) For Corporates: Minimum standalone Net worth (NW) of Rs. 2 Crore in the immediately preceding completed financial year (not prior to 31 March 2025) based on audited financial statements or Minimum Tangible Net Worth (“TNW”) Rs. 2 Crore at the Group Level in the immediately preceding completed financial year (not prior to 31 March 2025) based on audited financial statements. For Individual Investors: Minimum consolidated net worth of INR 1 Crore at Individual level/Individual Consortium Level in the immediately preceding completed financial year (not prior to 31 March 2025) based on audited financial statements statement or as certified by a Chartered Accountant. Category B - For PRAs that are Financial Institutions/ PE Funds / Trusts/ Asset Reconstruction Companies/ Non-Banking Finance Companies/ Alternative Investment Fund other financial investors. Minimum Assets Under Management (“AUM”) or funds deployed of at least INR 10 Crore in the immediately preceding completed financial year (not prior to March 31, 2025) or on the date which is at least 30 days prior to the date of submission of the EOI, based on audited financial statements; or Committed funds (“Committed Funds”) available for investment/deployment in Indian companies or Indian assets of at least INR 10 Crore on the date which is at least 30 days prior to the date of submission. The Resolution Applicant must be eligible under Section 29 A of the Insolvency & Bankruptcy Code, 2016.
10	Last date for receipt of expression of interest	30.08.2026, up to 5:00 P.M. (IST)
11	Date of issue of provisional list of prospective resolution applicants	09.09.2026
12	Last date for submission of objections to provisional list	14.09.2026, up to 5:00 P.M. (IST)
13	Date of issue of final list of prospective resolution applicants	24.09.2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.09.2026
15	Last date for submission of resolution plans	29.10.2026, up to 5:00 P.M. (IST)
16	Process email id to submit Expression of Interest	ajsagrotrade.cirp@gmail.com
17	Details of the Corporate Debtor’s registration status as MSME	Not applicable

Sd/-
CS (IP) Vekas Kumar Garg
Resolution Professional
IBBI Regn. No.: IBBI/IPA-002/IP-N00738/2018-2019/12291
AFA Valid Up to: 31.12.2026
E-mail: ajsagrotrade.cirp@gmail.com
Place: New Delhi
Date: 15.08.2026

Tricolour to fly in 92 Bastar villages for first time



PIONEER NEWS SERVICE
■ Raipur

As many as 92 villages in Chhattisgarh's Bastar region, once considered Maoist strongholds, will witness the hoisting of the national flag for the first time since Independence on August 15, officials said on Friday. Preparations have been completed across the state, including capital Raipur, for Independence Day celebrations on Saturday and security has been stepped up at the venues, a government official said.Chief Minister Vishnu Deo Sai will hoist the

national flag at the Police Parade Ground in Raipur and receive the guard of honour from different units of security personnel, he said. Assembly Speaker Raman Singh will hoist the flag at the Rajnandgaon district headquarters, Deputy Chief Minister Arun Sao in Durg, Deputy Chief Minister Vijay Sharma in Jagdalpur, the headquarters of Bastar district, and Union Minister of State Tokhan Sahu in Bilaspur. Other ministers and MLAs will participate in Independence Day celebrations at different locations across the state, the official

said. The tricolour had been hoisted during Independence Day and Republic Day celebrations in recent years in several remote villages of Bastar region, comprising seven districts, where the national flag had never been unfurled since Independence. The flag-hoisting ceremonies were made possible after security camps were established nearby those settlements, the official said. This year, following the state's declaration of being free from the Maoist menace on March 31, 92 more villages including 33 in Bijapur, 50 in Sukma and nine in Narayanpur, will witness the hoisting of the tricolour for the first time, he said. Meanwhile, the Chhattisgarh State Waqf Board has directed all mosques, dargahs and madrasas across the state to hoist the national flag on Independence Day. State Waqf Board chairman Dr Salim Raj said a letter had been issued to all mutawallis (who manage Waqf properties), asking them to celebrate Independence Day in accordance with guidelines issued by the Union Home

Ministry. He said the tricolour would be hoisted at mosques, dargahs, imambaras and khanqahs across the state and the national anthem and national song would also be sung as per the guidelines."Those who fail to comply with the directives will face action," Raj

said. He said those who do not respect the tricolour have no right to stay in the country and can go to Pakistan or wherever else they wish to go. "If you want to live in India, you will have to follow the law. Those who do not follow the law will face punitive action," he said.

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(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

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3. URL of website	Not Applicable
4. Details of place where majority of fixed assets are located	Not Applicable
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Not Applicable
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Request Email at: aisagrottrade.cirp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Category A - For PRAs that are - Body Corporate (Public Limited / Private Limited) / Partnership (Firm / LLP) / HUF / Individual (Sole) For Corporates: Minimum stand alone Net worth (NW) of Rs. 2 Crore in the immediately preceding completed financial year (not prior to 31 March 2025) based on audited financial statements or Minimum Tangible Net Worth ("TNW") Rs. 2 Crore at the Group Level in the immediately preceding completed financial year (not prior to 31 March 2025) based on audited financial statements statement or as certified by a Chartered Accountant. Category B - For PRAs that are Financial Institutions / PE Funds / Trusts / Asset Reconstruction Companies/ Non-Banking Finance Companies/ Alternative Investment Fund other financial investors. Minimum Assets Under Management ("AUM") or funds deployed of at least INR 10 Crore in the immediately preceding completed financial year (not prior to March 31, 2025) or on the date which is at least 30 days prior to the date of submission of the EOI, based on audited financial statements; or Committed funds (" Committed Funds ") available for investment/deployment in Indian companies or Indian assets of at least INR 10 Crore on the date which is at least 30 days prior to the date of submission. The Resolution Applicant must be eligible under Section 29 A of the Insolvency & Bankruptcy Code, 2016.
10. Last date for receipt of expression of interest	30.08.2026, up to 5:00 P.M. (IST)
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12. Last date for submission of objections to provisional list	14.09.2026, up to 5:00 P.M. (IST)
13. Date of issue of final list of PRA	24.09.2026
14. Date of issue of IM, EM and request for resolution plans to FPRAs	29.09.2026
15. Last date for submission of resolution plans	29.10.2026, up to 5:00 P.M. (IST)
16. Process email id to submit Expression of Interest	aisagrottrade.cirp@gmail.com
17. Details of CO's registration status as MSME	Not applicable

CS (IP) Vekas Kumar Garg
Resolution Professional of AIS Agro Trade Pvt. Ltd.
IP Regn. No.: IBB/I-PA-002/IP-N00738/2019-2019/12291
AFA Valid upto 31.12.2026
Email ID: aisagrottrade.cirp@gmail.com
Mobile No: +91 9910204432
Date:15.08.2026
Place: New Delhi

Tricolour Flies Over Karregutta as Bastar Tiranga Yatra Ends



PIONEER NEWS SERVICE
■ Raipur

Chhattisgarh Deputy Chief Minister Vijay Sharma on Friday hoisted the national flag at Karregutta Hill in Bastar, a former Maoist stronghold, marking the culmination of a three-day, nearly 600-km 'Bastar Tiranga Yatra'. Sharma, accompanied by Forest Minister Kedar Kashyap and Bastar MP Mahesh Kashyap, reached Karregutta after travelling through several remote areas of Bijapur and Sukma districts during the final leg of the motorcycle rally. The three-day yatra covered parts of Narayanpur, Kondagaon, Sukma, Dantewada and Bijapur districts, with the par-

ticipants meeting security personnel, villagers and families of soldiers killed in Maoist violence. After hoisting the Tricolour at Karregutta on the eve of Independence Day, Sharma said the occasion was "the most important day of my life". "Today, the dream we had dreamt has come true. The people of Bastar have won and the Naxalites have lost," he said while addressing security personnel at the hill. Sharma said Karregutta, once considered a stronghold of Maoists, had become a symbol of the resolve to eradicate Left-wing extremism from Bastar. He said the yatra had helped dispel the remaining fear and apprehension among people in remote areas of the

region. "The fear in the hearts of the people of Bastar had already been eradicated, but the Bastar Tiranga Yatra has removed the remaining fear," Sharma said. He added that development in Bastar would continue at its own pace while emphasising the need to ensure that the region's progress remained rooted in its people and local aspirations. Forest Minister Kedar Kashyap said it was difficult to imagine visiting Karregutta without fear in the past. "We never imagined that we would ever come to this Karregutta Hill, but today we are standing here without any fear," he said. Bastar P Mahesh Kashyap described the 600-km journey carrying the message of the Tricolour as a historic occasion. He said the flag was being hoisted with full respect and dignity in areas that had remained affected by Maoist violence for decades. During the final day, the participants travelled through Awapalli, Gadam, Usur, Nambi and Tulpala before reaching Karregutta. They planted saplings in memory of security personnel who lost their lives in the fight against Maoism and collected soil from sites associated with their martyrdom.

152 Chhattisgarh Police personnel named for gallantry medals



PIONEER NEWS SERVICE
■ Raipur

As many as 152 personnel of the Chhattisgarh Police have been selected for the President's Medal for Gallantry on the occasion of Independence Day 2026, according to a press release issued by the state police on Friday. The awardees include senior police officers, inspectors, sub-inspectors and personnel from the Special Task Force (STF), District Special Force (DSF), Bastar Fighters and police units in Narayanpur, Sukma, Kanker and Dantewada. Among those selected for the President's Medal for Gallantry are Additional Superintendent of Police Robinson Gudiya, currently posted as DCP in Raipur, Deputy Superintendent of Police Vinay Kumar, current-

ly SDOP, Berla in Bemetara district, and DSPs Sohan Lal and Mahant Kumar of the STF. Several personnel from the Bastar region, including those deployed in areas affected by Left Wing Extremism, also figure in the list. The list includes 77 personnel from Narayanpur and the STF, followed by a large number of personnel from Sukma and Kanker. Inspector General of Police, Bastar, Sundarraj P, IPS, currently posted with the National Investigation Agency (NIA) in New Delhi, Deputy Inspector General of Police Indira Kalyan Elesela, IPS, and Additional Superintendent of Police Sandeep Patel, currently Superintendent of Police, Narayanpur, are also among the gallantry medal recipients. The release also names Additional Superintendent of Police Dr Prashant Shukla,

currently posted as Additional Superintendent of Police, Raipur Rural, and several police personnel from Kanker. One of the gallantry medal recipients, Constable Nitesh Ekka of the STF, has been listed posthumously. Besides the gallantry awards, one police officer has been selected for the President's Medal for Distinguished Service. Shri Moti Lal Kotwani, Deputy Inspector General of Police (Special Branch), Police Headquarters, Raipur, will receive the President's Medal for Distinguished Service. Ten personnel have been selected for the Medal for Meritorious Service. They include Superintendent of Police Om Prakash Sharma, posted with the Chief Minister's security, Assistant Inspector General of Police Gayatri Singh, Deputy Commissioners of Police Archana Jha and Deepmala Kashyap, and Deputy Superintendent of Police Savita Singh Parihar. Personnel from the Central Reserve Police Force (CRPF) and the Special Task Force are also among those selected for the Meritorious Service Medal. The Director General of Police congratulated all the awardees and their families on the occasion.

DEBTS RECOVERY TRIBUNAL
Government of India, Ministry of Finance, Department of Finance Service (Banking Division)
2nd & 3rd Floor, Sanchar Vikas Bhawan (BSNL Building), Residency Road, Near Head Post Office, South Civil Lines, Jabalpur-482001 (M.P.)
Case No.: RC/494/2020 in O.A. No. 406/2019
BANK OF BARODA Vs M/s. SHIVANI TRADERS
E-Auction No. 164/2026

Under mentioned properties will be sold by "on line e-auction" through website: <https://www.baanknet.com> for recovery of a sum of **Rs. 11,75,410.00 (Rupees Eleven Lakh Seventy Five Thousand Four Hundred Ten only)** payable by you/him in respect of Recovery Certificate in **O.A. No. 1489/2019** issued by the Presiding Officer, Debts Recovery Tribunal, Jabalpur with interest at **12.00% p.a.** with simple interest from **19-03-2019** and costs payable as per recovery certificate till realization.

Date and Time of E-auction : 17-09-2026 Between 12.00 Hours and 13.00 hours

S.No.	Specification of The Properties put for Sale	Upset/Reserve Price	EMF/Bid Price
1.	Land and Poultry Farm Shed constructed on Plot No. Khassa No. 7/2, area admeasuring 0.16 Hectare , Situated at Village - Kharaiya, Inside of NH-43 Road, Near Tendua Chowk, Tehsil - Raipur, District- Korea (C.G.) Property in the name of Narbadra Deo Sahu S/o. Nand Lal Prasad Sahu.	Rs. 11,20,000.00 (Rupees Eleven Lakh Twenty Thousand only)	Rs. 1,20,000.00 (Rupees One Lakh Twenty Thousand only)

Term and Conditions of Sale

- All conditions of sale shall be governed by the provisions of the Recovery of Debts and Bankruptcy Act, 1993 read with the provisions of the Third Schedules to the Income Tax Act, 1961 and the Income Tax (Certificate Proceedings) Rules 1962 and also guided by the Information Technology Act 2000 as amended from time to time.
- Prospective bidder may avail online training from service provider:

Name of Auction Agency	Bank asset Auction Network (BAANKNET)
Helpline Nos.	+ 91- 82912 20220
Helpline Email Address	support.baanknet@psballiance.com
Bank Officer	Shri Sudipto Basu, Chief Manager, Mob. No. 9874455720
Date and Time of property inspection	01-09-2026 between 12.00 a.m. and 4.00 p.m.

- Intending bidders are advised to go through website: <https://baanknet.com> for auction bid form and details, terms and conditions of sale before submitting their bids.
- Bids should be submitted only online in the prescribed form along with a copy of identity document viz. the copy of PAN Card, Address Proof and Identity Proof, E-mail ID, Mobile Number, in case of the company, copy of board resolution passed by the Board of Directors of the company or any other document confirming representation/attorney of the company as an attachment to the bid form. Bidder should satisfy himself with regard to correctness, measurement, encumbrances etc by their own sources (Govt. Office) also later on DRT will not be responsible for this.
- 10% of the upset price i.e. EMD/Bid price Rs. 1,12,000.00 (Rupees One Lakh Twelve Thousand and only)** must be remitted towards EMD deposited in Wallet. Bank Asset Auction Network (BAANKNET) <https://baanknet.com> and the remittance must be clearly mentioned in the bid form.
- Bids should be submitted on or before 17.00 Hours on 15-09-2026 online.**
- A copy of the bid form along with its enclosure submitted online should also be sent to Recovery Officer, DRT, Jabalpur, 2nd & 3rd Floor, Sanchar Vikas Bhawan (BSNL Building), Residency Road, Near Head Post Office, South Civil Lines, Jabalpur so as to reach at the earliest.
- Online bidding will commence from the highest bid quoted among the bids and the minimum increase for each bid will be **Rs. 12,000.00 (Rupees Twelve Thousand and only)**. In case of bid received before closure of Auction window, there shall be an automatic extension of 5 minutes in Auction time by the system.
- The refund of EMD of the unsuccessful bidders will be remitted to the same account from which the payment has been made and no inquiry in this regard will be entertained. After deposit of EMD by intending bidder they cannot withdraw the EMD amount until they are declared as "Unsuccessful bidder" otherwise the amount will be forfeited.
- In the case of immovable property listed in the schedule below, the highest bidder shall remit **25%** of the bid amount (less EMD) on the next day on declaration, if the sale is knocked down in his/her favour, through RTGS/NEFT **Account No. 5692799461** in the name of Recovery Officer, E-auction account, DRT Jabalpur with **CENTRAL BANK OF INDIA, DHOIGHAT BRANCH, JABALPUR. (ISFC Code: CBIN0281618)**, and in default of such deposit, the property shall forthwith be put up again and resold and amount deposited as EMD will be forfeited.
- Highest bidder shall remit balance 75% of the sale amount along with poundage of 1% of sale amount plus Rs.10/- for each property separately within 15 days of auction, to the Account no. **5692799461** mentioned para No. 10 through RTGS/NEFT/Money Transfer, exclusive of such day, or if the 15th day be a Sunday or other holiday, then on the first office working day after 15th day. In default of payment within the period mentioned above, the property shall be resold after the issue of a fresh proclamation of sale. The deposit will be forfeited to the Government. and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold.
- Property will be sold "**As is Where is and No Complaint basis**".
- Properties will not be sold below the upset price.
- Recovery Officer have the absolute right to accept or reject the bid or postpone/cancel the sale without assigning any reason.
- Intending bidders are advised to peruse copies of the title deed available with the CH Bank and also check the identity and correctness of the property details and encumbrances etc from their own sources also. DRT will not be responsible for correctness of same.
- The bidders may participate in the e-auction by quoting / bidding from their own offices places of their choice. Internet connectivity shall have to be ensured by each bidder himself. DRT/ Bank/ Service Provider shall not be held responsible for the internet connectivity, network problems, system crash down, Power failure etc.
- Highest bid will be provisionally accepted on "subject-to-approval" basis and the highest bidder shall not have any right/title over the property until the sale is confirmed in his/her favour.
- The sale attracts Stamp Duty, Registration Charges, etc. as per relevant laws.
- Sale Certificate will be issued only in the name/names of the bidders whose name/names are mentioned in the bid form.
- No request for inclusion/substitution of names, other than those mentioned in the bid, in the sale certificate will be entertained.
- Bidders should not disclose their User ID as well as password and other material information relating to the bidding to anyone to safeguard its secrecy.
- Bidders may encounter certain unforeseen problems such as time lag, heavy traffic, system/power failure at the Bidders end. To avoid losing out on bidding because of above-mentioned reasons, it is advised not to wait for the last moment.
- The e-auction service provider, the officials of the Bank, including their men, agents, servants, etc., facilitating the e-auction sale, shall maintain absolute strict confidentiality of the particulars of the bidders participating in the e-auction sale.

Jabalpur
17.09.2026

(NILESH KUMAR AWADHYA)
RECOVERY OFFICER-II

NMDC STEEL LIMITED
(A Government of India Enterprise)
CIN: L27310CT2015GOI001618

STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2026

Pursuant to regulation 47 of the SEBI (Listing obligations and disclosure requirement) Regulations, 2015

The result can be accessed through the following link
https://www.nsftd.in/admin/Upload/Financial-Result/888930a852ff4399b788ae75abb72e7a_20260814065644367.pdf
or scan

by order of the Board
NMDC Steel Limited
sd/-
(Anurag Kapil)
Director (Finance)
DIN No. 06640383

Date: 14/August/2026
Place: New Delhi

(STANDALONE)

QUARTERLY HIGHLIGHTS FY27 (Q1)	QUARTERLY HIGHLIGHTS FY26 (Q1)
50.51 Cr. PAT	25.56 Cr. PAT
3,661.84 Cr. Turnover	3,365.22 Cr. Turnover
6,14,844 Tn Production	5,70,803 Tn Production
6,14,894 Tn Sales	6,02,602 Tn Sales

HEAD OFFICE: Nagarnar, District Bastar, Chhattisgarh PIN-494001 | nmdcsteelttd nmdcsteel.nmdc.co.in

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Printed and Published by Achyutanand Dwivedi for and on behalf of CMYK Printech Limited, "Pioneer Building", In Front of, Abhinav Sky, Dubey Colony, Mowa, Raipur-492001 Telephone-(0771) 2972403, and Printed at DB Corp. Ltd., Plot No.-40/44 Industrial Area, Birgaon Road, Urla, Raipur(C.G.) - 492003, Editor: Achyutanand Dwivedi, Postal Reg. No. - RYP DN/34/2013-2015

